

**IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH**

**ITEM No.26
I.A.Nos.5, 6, 7, 368/2020,
C.A.Nos.62/2021, 39/2022,
21/2023, Contemp. Pet.01/2022 in
C.P.No.04/BB/2020**

IN THE MATTER OF:

Dr. C. Vinod Hayagriv & Ors. ... Petitioners
Vs.
M/s. C. Krishniah Chetty & Sons Pvt. Ltd. & Ors. ... Respondents

Order under Section 241 – 242 of Companies Act, 2013

Order delivered on 22.05.2023

CORAM:

**JUSTICE (RETD.) T. KRISHNAVALLI
HON'BLE MEMBER (JUDICIAL)**

**SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Petitioner/
Applicant in C.A. No.21/2023 : Shri C.K.Nandakumar, Sr. Counsel with
Shri Mandeep Kalra
For the R-2, 3, 4 & 11 &
C.A.No.39/2022 : Shri A. Murali with Ms. Krutika Raghavan
For the Complainants in
Cont.Pet.01/2022 : Ms. Radhika, Ms. Divya Singh Pundir

ORDER

1. Heard Shri C.K.Nandakumar, learned Sr. Counsel with Shri Mandeep Kalra, learned Counsel for the Applicant in C.A.No.21/2023 and Shri A. Murali, learned Counsel for the Respondents and Ms. Radhika with Ms. Divya Singh Pundir, learned Counsel for the Complainants in Contempt Petition 01/2022.
2. During the course of hearing, Shri C.K.Nandakumar, learned Sr. Counsel argued the matter at length in respect of Contempt Petition 01/2022 and C.A.No.21/2023 for seeking Police protection for enforcement of the status-quo order which was passed on 12.07.2021. He further argued that C.A.No.21/2023 should be disposed of separately even if I.A.Nos.5, 6, 7/2020 and C.A.No.62/2021 are taken up later. However, Counsel for the Respondent in the Contempt Petition 01/2022, Shri A.Murali, requests that I.A.Nos.5, 6, 7/2020 & C.A.No.62/2021 should also be heard simultaneously along with C.A.No.21/2023.

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3. Considering the directions given by the Hon'ble High Court of Karnataka in its Order dated 28.03.2023 passed in W.P.No.5326 of 2023, wherein a direction was given to this Tribunal to hear the case in C.A.No.62/2021 including I.A.Nos.5, 6 & 7/2020 which are pending consideration and dispose of the same as expeditiously as possible, in accordance with Law, all these matters are to be taken up for hearing together with C.A.No.21/2023.
4. However, as per this Tribunal's order dated 29.03.2023, status-quo ante order dated 12.07.2021 is extended till the next date of hearing.
5. Both the parties are directed to file brief notes, but not more than 3 to 4 pages in total including latest position in respect of I.A.Nos.5, 6 & 7/2020 & C.A. No.62/2021. This shall be done before the next date of hearing, after duly serving the copy on the other side.
6. List all the IAs along with CAs for further consideration on **01.06.2023 at 2.30 P.M.**

-Sd-

(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)

-Sd-

(T. KRISHNAVALLI)
MEMBER (JUDICIAL)

Shruthi